



**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**COLLECTION OF THE MEGHALAYA  
ACTS AND ORDINANCE**

**FOR THE YEAR 2010**

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The 29th March, 2010.

**No.LL(B).62/2004/171.**—The Meghalaya Appropriation (No. I) Act, 2010 (Act No. 1 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 1 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 29th March, 2010.

**THE MEGHALAYA APPROPRIATION (NO. I)**

**2010**

to authorize payment and appropriation of certain sums from  
and out of the Consolidated Fund of Meghalaya for the  
services of  
Financial year 2009-2010

Be it enacted by the Legislature of the State of  
Meghalaya in the Sixty-first Year of the Republic of India  
as follows :-

- |  |  |
|--|--|
| Short title  | 1. This Act may be called the Meghalaya<br>Appropriation (No. I) Act, 2010.  |
| Withdrawal of<br>Rs.276,96,70,215/-<br>from and out of<br>the Consolidated<br>Fund of Meghalaya. | 2. From and out of the Consolidated<br>fund of Meghalaya there may be<br>paid and applied sums not exceeding<br>those specified in Column (3) of<br>the Schedule amounting in the<br>aggregate to the sums of Rs.<br>276,96,70,215/ (Two hundred Seventy Six<br>Crores Ninety Six Lakh Seventy Thousand<br>Two hundred and Fifteen) only towards<br>defraying the several charges which<br>will come in course of payment<br>during the financial year ending on<br>the thirty first day of March, 2010<br>in respect of the services<br>specified in Column (2) of the<br>Schedule. |
| Appropriation  | 3. The sums authorized to be<br>withdrawn from and out of the<br>Consolidated Fund of Meghalaya by<br>this Act, shall be appropriated for<br>the services and purposes expressed<br>in the Schedule in relation to<br>the financial year 2009-2010.  |

## Schedule (See Section 2 &amp; 3)

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
01	<i>Revenue</i>			
	2011 - PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	6,44,95,752	...	6,44,95,752
	2058 - STATIONERY AND PRINTING--			
	<i>Total Revenue</i>	6,44,95,752	...	6,44,95,752
	<i>Capital</i>			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	<i>Total Capital</i>	...	...	...
02	<i>Revenue</i>			
	2012 - GOVERNOR			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
03	<i>Revenue</i>			
	2013 - COUNCIL OF MINISTERS--			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	<i>Total Revenue</i>			
04	<i>Revenue</i>			
	2014 - ADMINISTRATION OF JUSTICE-	58,57,045	...	58,57,045
	<i>Total Revenue</i>	58,57,045	...	58,57,045
05	<i>Revenue</i>			
	2015 - ELECTIONS			
	<i>Total Revenue</i>			
06	<i>Revenue</i>			
	2029 - LAND REVENUE	1,01,11,500	...	1,01,11,500
	2245 - RELIEF ON ACCOUNT OF NATURAL CALAMITIES	37,00,000	...	37,00,000
	2250 - OTHER SOCIAL SERVICES			
	3475 - OTHER GENERAL ECONOMIC SERVICES			
	<i>Total Revenue</i>	1,38,11,500	...	1,38,11,500
	<i>Capital</i>			
	6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 - LOANS FOR OTHER SOCIAL SERVICES			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	6401 - LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i> 2030 - STAMPS AND REGISTRATION-			
	<i>Total Revenue</i>			
08	<i>Revenue</i> 2039 - STATE EXCISE-			
	<i>Total Revenue</i>			
09	<i>Revenue</i> 2040 - TAXES ON SALES, TRADE ETC. 2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	<i>Total Revenue</i>			
10	<i>Revenue</i> 2041 - TAXES ON VEHICLES 2070 - OTHER ADMINISTRATIVE SERVICES 3055 - ROAD TRANSPORT	3,66,70,557	...	3,66,70,557
	<i>Total Revenue</i>	3,66,70,557	...	3,66,70,557
	<i>Capital</i> 5053 - CAPITAL OUTLAY ON CIVIL AVIATION 5055 - CAPITAL OUTALY ON ROAD TRANSPORT	30,00,00,000	...	30,00,00,000
	<i>Total Capital</i>	30,00,00,000	...	30,00,00,000
11	<i>Revenue</i> 2045 - OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- 2801 - POWER 2810 - NEW AND RENEWABLE ENERGY	5,52,74,000 44,16,000	... ...	5,52,74,000 44,16,000
	<i>Total Revenue</i>	5,96,90,000	...	5,96,90,000
	<i>Capital</i> 6801 - LOANS FOR POWER PROJECTS			
	<i>Total Capital</i>	...	...	...
12	<i>Revenue</i> 2047 - OTHER FISCAL SERVICES-			
	<i>Total Revenue</i>			
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	2048 - APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT <i>Total Revenue</i>			
	<i>Revenue</i> 2049 - INTEREST PAYMENTS <i>Total Revenue</i>			
	<i>Revenue</i> 2051 - PUBLIC SERVICE COMMISSION <i>Total Revenue</i>	...	20,03,009	20,03,009
		...	20,03,009	20,03,009
13	<i>Revenue</i> 2052 - SECRETARIAT GENERAL SERVICES 2251 - SECRETARIAT SOCIAL SERVICES 3451 - SECRETARIAT ECONOMIC SERVICES- <i>Total Revenue</i> <i>Capital</i> 5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES <i>Total Capital</i>			
		...	...	...
14	<i>Revenue</i> 2053 - DISTRICT ADMINISTRATION <i>Total Revenue</i>	38,06,833	...	38,06,833
		38,06,833	...	38,06,833
15	<i>Revenue</i> 2054 - TREASURY AND ACCOUNTS ADMINISTRATION- <i>Total Revenue</i>			
16	<i>Revenue</i> 2055 - POLICE. 2070 - OTHER ADMINISTRATIVE SERVICES 2216 - HOUSING- <i>Total Revenue</i> <i>Capital</i> 4055 - CAPITAL OUTLAY ON POLICE 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4216 - CAPITAL OUTLAY ON HOUSING- <i>Total Capital</i>	59,53,61,747 5,95,86,097 65,49,47,844	... ... ...	59,53,61,747 5,95,86,097 65,49,47,844
		...	...	...
17	<i>Revenue</i> 2056 - JAILS.	1,00,00,000	...	1,00,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	<i>Total Revenue</i>	<b>1,00,00,000</b>	...	<b>1,00,00,000</b>
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>	...	...	...
18	<i>Revenue</i>			
	2058 - STATIONERY AND PRINTING--	50,00,000	...	50,00,000
	<i>Total Revenue</i>	<b>50,00,000</b>	...	<b>50,00,000</b>
	<i>Capital</i>			
	4058 - CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	<i>Total Capital</i>	...	...	...
19	<i>Revenue</i>			
	2052 - SECRETARIAT GENERAL SERVICES			
	2059 - PUBLIC WORKS	14,01,00,000	...	14,01,00,000
	2203 - TECHNICAL EDUCATION			
	2204 - SPORT AND YOUTH SERVICES -			
	2205 - ART AND CULTURE-			
	2216 - HOUSING-			
	<i>Total Revenue</i>	<b>14,01,00,000</b>	...	<b>14,01,00,000</b>
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.	35,00,000	...	35,00,000
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4216 - CAPITAL OUTLAY ON HOUSING-	47,98,000	...	47,98,000
	4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 - CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	<i>Total Capital</i>	<b>82,98,000</b>	...	<b>82,98,000</b>
20	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	<i>Total Capital</i>	...	...	...
21	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	2202 - GENERAL EDUCATION-	13,90,78,000	...	13,90,78,000
	2203 - TECHNICAL EDUCATION			



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	2204 - SPORT AND YOUTH SERVICES -	41,70,606	...	41,70,606
	2205 - ART AND CULTURE-	1,25,00,000	...	1,25,00,000
	2236 - NUTRITION-			
	3425 - OTHER SCIENTIFIC RESEARCH-			
	3454 - CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>	<b>15,57,48,606</b>	...	<b>15,57,48,606</b>
	<i>Capital</i>			
	4202 - CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	6202 - LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	<i>Total Capital</i>	...	...	...
22	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES			
	2216 - HOUSING-	2,74,60,000	...	2,74,60,000
	<i>Total Revenue</i>	<b>2,74,60,000</b>	...	<b>2,74,60,000</b>
23	<i>Revenue</i>			
	2070 - OTHER ADMINISTRATIVE SERVICES	10,07,016	...	10,07,016
	<i>Total Revenue</i>	<b>10,07,016</b>	...	<b>10,07,016</b>
24	<i>Revenue</i>			
	2071 - PENSIONS AND OTHER RETIREMENT BENEFITS			
	<i>Total Revenue</i>			
25	<i>Revenue</i>			
	2075 - MISCELLANEOUS GENERAL SERVICES			
	<i>Total Revenue</i>			
26	<i>Revenue</i>			
	2210 - MEDICAL AND PUBLIC HEALTH-	39,32,376	...	39,32,376
	2211 - FAMILY WELFARE-	1,60,88,000	...	1,60,88,000
	<i>Total Revenue</i>	<b>2,00,20,376</b>	...	<b>2,00,20,376</b>
	<i>Capital</i>			
	4210 - CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4211 - CAPITAL OUTLAY ON FAMILY WELFARE-			
	<i>Total Capital</i>	...	...	...
27	<i>Revenue</i>			
	2215 - WATER SUPPLY AND SANITATION	10,64,85,000	...	10,64,85,000
	2216 - HOUSING-			
	<i>Total Revenue</i>	<b>10,64,85,000</b>	...	<b>10,64,85,000</b>

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	<i>Capital</i> 4215 - CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION. 4216 - CAPITAL OUTLAY ON HOUSING- <i>Total Capital</i>			
		...	...	...
28	<i>Revenue</i> 2216 - HOUSING- <i>Total Revenue</i>			
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 6216 - LOANS FOR HOUSING <i>Total Capital</i>			
		...	...	...
29	<i>Revenue</i> 2216 - HOUSING- 2217 - URBAN DEVELOPMENT <i>Total Revenue</i>	6,56,44,000	...	6,56,44,000
	<i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4217 - CAPITAL OUTLAY ON URBAN DEVELOPMENT 6217 - LOANS UNDER URBAN DEVELOPMENT- <i>Total Capital</i>	6,56,44,000	...	6,56,44,000
		...	...	...
30	<i>Revenue</i> 2220 - INFORMATION AND PUBLICITY <i>Total Revenue</i>			
31	<i>Revenue</i> 2230 - LABOUR AND EMPLOYMENT- <i>Total Revenue</i>			
32	<i>Revenue</i> 3456 - CIVIL SUPPLIES <i>Total Revenue</i>	77,93,000	...	77,93,000
	<i>Capital</i> 4400 - CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING <i>Total Capital</i>	77,93,000	...	77,93,000
		...	...	...
33	<i>Revenue</i> 2235 - SOCIAL SECURITY AND WELFARE- <i>Total Revenue</i>			
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	6235 - LOANS FOR SOCIAL SECURITY AND WELFARE-			
	<i>Total Capital</i>	...	...	...
34	<i>Revenue</i> 2225 - WELFARE OF S.CS.,S.TS. AND OTHER B.CS. 2235 - SOCIAL SECURITY AND WELFARE- 2236 - NUTRITION-	5,75,00,000	...	5,75,00,000
	<i>Total Revenue</i>	5,75,00,000	...	5,75,00,000
	<i>Capital</i> 4059 - CAPITAL OUTLAY ON PUBLIC WORKS. 4235 - CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	<i>Total Capital</i>	...	...	...
35	<i>Revenue</i> 2235 - SOCIAL SECURITY AND WELFARE-	3,38,374	...	3,38,374
	<i>Total Revenue</i>	3,38,374	...	3,38,374
36	<i>Revenue</i> 2075 - MISCELLANEOUS GENERAL SERVICES 2235 - SOCIAL SECURITY AND WELFARE-			
	<i>Total Revenue</i>			
37	<i>Revenue</i> 2250 - OTHER SOCIAL SERVICES			
	<i>Total Revenue</i>			
38	<i>Revenue</i> 3451 - SECRETARIAT ECONOMIC SERVICES-			
	<i>Total Revenue</i>			
39	<i>Revenue</i> 2425 - CO-OPERATION	37,00,000	...	37,00,000
	<i>Total Revenue</i>	37,00,000	...	37,00,000
	<i>Capital</i> 4425 - CAPITAL OUTLAY ON CO-OPERATION 4435 - CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES 6425 - LOANS FOR COOPERATION-			
	<i>Total Capital</i>	...	...	...
40	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	2552 - NORTH EASTERN AREAS	1,14,00,000	...	1,14,00,000
	<i>Total Revenue</i>	<i>1,14,00,000</i>	...	<i>1,14,00,000</i>
	<i>Capital</i>			
	4552 - CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	<i>Total Capital</i>	...	...	...
41	<i>Revenue</i>			
	3454 - CENSUS,SURVEY AND STATISTICS			
	<i>Total Revenue</i>			
42	<i>Revenue</i>			
	2216 - HOUSING-			
	3475 - OTHER GENERAL ECONOMIC SERVICES	50,00,000	...	50,00,000
	<i>Total Revenue</i>	<i>50,00,000</i>	...	<i>50,00,000</i>
43	<i>Revenue</i>			
	2216 - HOUSING-			
	2401 - CROP HUSBANDRY			
	2408 - FOOD STORAGE AND WAREHOUSING			
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	2435 - OTHER AGRICULTURAL PROGRAMMES			
	2702 - MINOR IRRIGATION	89,39,000	...	89,39,000
	<i>Total Revenue</i>	<i>89,39,000</i>	...	<i>89,39,000</i>
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4401 - CAPITAL OUTLAY ON CROP HUSBANDRY			
	4416 - INVESTMENTS IN AGRICULTURAL FINANCIAL INST.			
	4702 - CAPITAL OUTLAY ON MINOR IRRIGATION			
	6401 - LOANS FOR CROP HUSBANDRY			
	<i>Total Capital</i>	...	...	...
44	<i>Revenue</i>			
	2701 - -MEDIUM IRRIGATION-II-WORKS UNDER E.AND D.WING P.W.D.MEDIUM			
	2711 - FLOOD CONTROL AND DRAINAGE			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4701 - CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 - CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	<i>Total Capital</i>	...	...	...
45				

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	<i>Revenue</i> 2216 - HOUSING- 2402 - SOIL AND WATER CONSERVATION 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i>	5,70,00,000 5,70,00,000	... ...	5,70,00,000 5,70,00,000
46	<i>Revenue</i> 2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT- <i>Total Revenue</i>	1,87,19,000 1,87,19,000	... ...	1,87,19,000 1,87,19,000
47	<i>Revenue</i> 2216 - HOUSING- 2235 - SOCIAL SECURITY AND WELFARE- 2403 - ANIMAL HUSBANDRY- 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4039 - CAPITAL OUTLAY ON PUBLIC WORKS. 4403 - CAPITAL OUTLAY ON ANIMAL HUSBANDRY 6225 - LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS. 6403 - LOANS FOR ANIMAL HUSBANDRY <i>Total Capital</i>	     ...	     ...	     ...
48	<i>Revenue</i> 2216 - HOUSING- 2404 - DAIRY DEVELOPMENT 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i>	   	   	   
49	<i>Revenue</i> 2216 - HOUSING- 2405 - FISHERIES 2415 - AGRICULTURAL RESEARCH AND EDUCATION <i>Total Revenue</i> <i>Capital</i> 4216 - CAPITAL OUTLAY ON HOUSING- 4405 - CAPITAL OUTLAY ON FISHERIES <i>Total Capital</i>	    ...	    ...	    ...
50	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	2406 - FORESTRY AND WILDLIFE	6,08,46,641	...	6,08,46,641
	2415 - AGRICULTURAL RESEARCH AND EDUCATION			
	<i>Total Revenue</i>	<b>6,08,46,641</b>	...	<b>6,08,46,641</b>
	<i>Capital</i>			
	4406 - CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	<i>Total Capital</i>	...	...	...
51	<i>Revenue</i>			
	2216 - HOUSING-			
	2236 - NUTRITION-			
	2401 - CROP HUSBANDRY			
	2501 - SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2505 - Rural Employment.			
	2515 - OTHER RURAL DEVELOPMENT PROGRAMMES	17,08,06,000	...	17,08,06,000
	<i>Total Revenue</i>	<b>17,08,06,000</b>	...	<b>17,08,06,000</b>
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4515 - CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	6515 - LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	<i>Total Capital</i>	...	...	...
52	<i>Revenue</i>			
	2052 - INDUSTRIES			
	<i>Total Revenue</i>			
	<i>Capital</i>			
	4854 - CAPITAL OUTLAY ON CEMENT			
	4885 - CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.			
	6885 - Other Loans to Industries and Minerals			
	<i>Total Capital</i>	...	...	...
53	<i>Revenue</i>			
	2216 - HOUSING-			
	2351 - VILLAGE AND SMALL INDUSTRIES-	9,24,14,798	...	9,24,14,798
	<i>Total Revenue</i>	<b>9,24,14,798</b>	...	<b>9,24,14,798</b>
	<i>Capital</i>			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	<i>Total Capital</i>	...	...	...
54				

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	<i>Revenue</i>			
	2216 - HOUSING-			
	2851 - VILLAGE AND SMALL INDUSTRIES-	69,21,358	...	69,21,358
	<i>Total Revenue</i>	69,21,358	...	69,21,358
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4851 - Capital Outlay on Village and Small Industries.			
	6851 - LOANS FOR VILLAGE AND SMALL INDUSTRIES			
	<i>Total Capital</i>	...	...	...
55	<i>Revenue</i>			
	2853 - NON FERROUS MINING AND METALLURGICAL INDUSTRIES	29,18,79,461	...	29,18,79,461
	<i>Total Revenue</i>	29,18,79,461	...	29,18,79,461
	<i>Capital</i>			
	4216 - CAPITAL OUTLAY ON HOUSING-			
	4853 - CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL			
	<i>Total Capital</i>	...	...	...
56	<i>Revenue</i>			
	3054 - ROADS AND BRIDGES	6,00,00,000	...	6,00,00,000
	<i>Total Revenue</i>	6,00,00,000	...	6,00,00,000
	<i>Capital</i>			
	5054 - CAPITAL OUTLAY ON ROADS AND BRIDGES			
	<i>Total Capital</i>	...	...	...
57	<i>Revenue</i>			
	3452 - TOURISM	11,94,36,236	...	11,94,36,236
	<i>Total Revenue</i>	11,94,36,236	...	11,94,36,236
	<i>Capital</i>			
	4059 - CAPITAL OUTLAY ON PUBLIC WORKS.			
	5275 - CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 - CAPITAL OUTLAY ON TOURISM			
	7452 - Loans for Tourism.			
	<i>Total Capital</i>	...	...	...
58	<i>Revenue</i>			
	3606 - AID MATERIALS AND EQUIPMENTS-			
	<i>Total Revenue</i>			
59	<i>Capital</i>			
	5465 - INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated fund Rs.	Total Rs.
	<i>Total Capital</i>	...	...	...
	<i>Capital</i> 6003 - INTERNAL DEBT OF THE STATE GOVERNMENT			
	<i>Total Capital</i>	...	...	...
	<i>Capital</i> 6004 - LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	28,98,809	28,98,809
	<i>Total Capital</i>	...	28,98,809	28,98,809
60	<i>Capital</i> 7610 - LOANS TO GOVERNMENT SERVANTS ETC..	11,30,32,000	...	11,30,32,000
	<i>Total Capital</i>	11,30,32,000	...	11,30,32,000
61	<i>Capital</i> 7615 - MISCELLANEOUS LOANS			
	<i>Total Capital</i>	...	...	...
62	<i>Capital</i> 7810 - INTER-STATE SETTLEMENT			
	<i>Total Capital</i>	...	...	...
63	<i>Capital</i> 7999 - APPROPRIATION TO THE CONTINGENCY FUND			
	<i>Total Capital</i>	...	...	...
TOTAL		276,47,68,397	49,01,818	276,96,70,215

**L. M. SANGMA,**  
 Secretary to the Government of Meghalaya,  
 Law (B) Department.



The 29th March, 2010.

**No.LL(B)62/2004/172.**—The Meghalaya Appropriation (Vote-On-Account) Act, 2010 (Act No. 2 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 27th March, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 29th March, 2010.

**to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year 2010 - 2011**

**Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows:-**

Short title and  
Commencement

1. (i) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 2010.
- (ii) It shall come into force on the first day of April, 2010

Withdrawal of  
**Rs.1242,56,16,250/-**  
from and out of the  
Consolidated Fund of  
Meghalaya for the  
Financial Year  
2010-11

2. From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of **Rs.1242,56,16,250/- (Rupees One thousand two hundred forty two crores fifty six lakh sixteen thousand two hundred fifty)** only towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 2010 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2010 - 2011.

Schedule (See Section 2 & 3)				
(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	6,60,16,500	21,90,000	6,82,06,500
	2058 STATIONERY AND PRINTING--	44,50,000	...	44,50,000
	<i>Total Revenue</i>	7,04,66,500	21,90,000	7,26,56,500
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	12,50,000	...	12,50,000
	<i>Total Capital</i>	12,50,000	...	12,50,000
02	<i>Revenue</i>			
	2012 GOVERNOR	87,500	1,21,37,500	1,22,25,000
	<i>Total Revenue</i>	87,500	1,21,37,500	1,22,25,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	...	...	...
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS--	2,06,00,000	...	2,06,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	...	...	...
	<i>Total Revenue</i>	2,06,00,000	...	2,06,00,000
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-	1,82,16,750	67,83,250	2,50,00,000
	<i>Total Revenue</i>	1,82,16,750	67,83,250	2,50,00,000
05	<i>Revenue</i>			
	2015 ELECTIONS	3,49,54,500	...	3,49,54,500
	<i>Total Revenue</i>	3,49,54,500	...	3,49,54,500
06	<i>Revenue</i>			
	2029 LAND REVENUE	2,20,25,000	...	2,20,25,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	4,03,75,000	...	4,03,75,000
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	<i>Total Revenue</i>	6,24,12,500	...	6,24,12,500
	<i>Capital</i>			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	...	...
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i>			
	2030 STAMPS AND REGISTRATION-	34,75,000	...	34,75,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	34,75,000	...	34,75,000
08	<i>Revenue</i> 2039 STATE EXCISE-	3,31,51,250	...	3,31,51,250
	<i>Total Revenue</i>	3,31,51,250	...	3,31,51,250
09	<i>Revenue</i> 2040 TAXES ON SALES, TRADE ETC.	2,57,75,000	...	2,57,75,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	1,00,000	...	1,00,000
	<i>Total Revenue</i>	2,58,75,000	...	2,58,75,000
10	<i>Revenue</i> 2041 TAXES ON VEHICLES	2,62,50,000	...	2,62,50,000
	2070 OTHER ADMINISTRATIVE SERVICES	3,15,25,000	...	3,15,25,000
	3055 ROAD TRANSPORT	...	...	...
	<i>Total Revenue</i>	5,77,75,000	...	5,77,75,000
	<i>Capital</i> 5053 CAPITAL OUTLAY ON CIVIL AVIATION	10,00,000	...	10,00,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	1,31,25,000	...	1,31,25,000
	<i>Total Capital</i>	1,41,25,000	...	1,41,25,000
11	<i>Revenue</i> 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	23,00,000	...	23,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	42,50,000	...	42,50,000
	2801 POWER	70,10,22,500	...	70,10,22,500
	2810 NEW AND RENEWABLE ENERGY	60,00,000	...	60,00,000
	<i>Total Revenue</i>	71,35,72,500	...	71,35,72,500
	<i>Capital</i> 4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	5,94,27,500	...	5,94,27,500
	<i>Total Capital</i>	5,94,27,500	...	5,94,27,500
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES-	8,96,250	...	8,96,250
	<i>Total Revenue</i>	8,96,250	...	8,96,250
	<i>Revenue</i> 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	3,90,75,000	3,90,75,000
	<i>Total Revenue</i>	...	3,90,75,000	3,90,75,000
	<i>Revenue</i> 2049 INTEREST PAYMENTS	...	66,64,23,500	66,64,23,500
	<i>Total Revenue</i>	...	66,64,23,500	66,64,23,500
	<i>Revenue</i> 2051 PUBLIC SERVICE COMMISSION	...	55,50,000	55,50,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	...	55,50,000	55,50,000
13	<i>Revenue</i>			
	2052 SECRETARIAT- GENERAL SERVICES	14,02,25,000	...	14,02,25,000
	2251 SECRETARIAT- SOCIAL SERVICES	1,73,00,000	...	1,73,00,000
	3451 SECRETARIAT- ECONOMIC SERVICES-	4,40,37,500	...	4,40,37,500
	<i>Total Revenue</i>	20,15,62,500	...	20,15,62,500
	<i>Capital</i>			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	<i>Total Capital</i>	...	...	...
14	<i>Revenue</i>			
	2053 DISTRICT ADMINISTRATION	4,54,75,000	...	4,54,75,000
	<i>Total Revenue</i>	4,54,75,000	...	4,54,75,000
15	<i>Revenue</i>			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION-	4,06,25,000	...	4,06,25,000
	<i>Total Revenue</i>	4,06,25,000	...	4,06,25,000
16	<i>Revenue</i>			
	2055 POLICE.	56,62,65,000	2,50,000	56,65,15,000
	2070 OTHER ADMINISTRATIVE SERVICES	5,39,31,000	1,250	5,39,32,250
	2216 HOUSING-	38,75,000	...	38,75,000
	<i>Total Revenue</i>	62,40,71,000	2,51,250	62,43,22,250
	<i>Capital</i>			
	4055 CAPITAL OUTLAY ON POLICE	3,12,50,000	...	3,12,50,000
	<i>Total Capital</i>	3,12,50,000	...	3,12,50,000
17	<i>Revenue</i>			
	2056 JAILS.	2,30,00,000	...	2,30,00,000
	<i>Total Revenue</i>	2,30,00,000	...	2,30,00,000
18	<i>Revenue</i>			
	2058 STATIONERY AND PRINTING--	4,17,68,000	...	4,17,68,000
	<i>Total Revenue</i>	4,17,68,000	...	4,17,68,000
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	16,25,000	...	16,25,000
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	16,25,000	...	16,25,000
19	<i>Revenue</i>			
	2052 SECRETARIAT- GENERAL SERVICES	90,25,000	...	90,25,000
	2059 PUBLIC WORKS	35,34,13,000	1,50,000	35,35,63,000
	2216 HOUSING-	1,39,50,000	...	1,39,50,000
	<i>Total Revenue</i>	37,63,88,000	1,50,000	37,65,38,000
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	13,23,44,000	...	13,23,44,000
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	77,00,000	...	77,00,000
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...	...	...
	4216 CAPITAL OUTLAY ON HOUSING-	94,75,000	...	94,75,000
	<i>Total Capital</i>	14,95,19,000	...	14,95,19,000
20	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	6,28,75,000	...	6,28,75,000
	<i>Total Revenue</i>	6,28,75,000	...	6,28,75,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	<i>Total Capital</i>	...	...	...
21	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	10,000	...	10,000
	2202 GENERAL EDUCATION-	207,60,40,750	...	207,60,40,750
	2203 TECHNICAL EDUCATION	3,35,75,000	...	3,35,75,000
	2204 SPORT AND YOUTH SERVICES -	5,72,00,000	...	5,72,00,000
	2205 ART AND CULTURE-	4,82,67,500	...	4,82,67,500
	3425 OTHER SCIENTIFIC RESEARCH-	10,25,000	...	10,25,000
	3454 CENSUS,SURVEY AND STATISTICS	17,25,000	...	17,25,000
	<i>Total Revenue</i>	221,78,43,250	...	221,78,43,250
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	...	...	...
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...	...	...
	<i>Total Capital</i>	...	...	...
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	2,72,50,000	...	2,72,50,000
	2216 HOUSING-	1,17,75,000	...	1,17,75,000
	<i>Total Revenue</i>	3,90,25,000	...	3,90,25,000
23	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	53,25,000	...	53,25,000
	<i>Total Revenue</i>	53,25,000	...	53,25,000
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	50,41,25,000	...	50,41,25,000
	<i>Total Revenue</i>	50,41,25,000	...	50,41,25,000
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	20,75,000	...	20,75,000
	<i>Total Revenue</i>	20,75,000	...	20,75,000
	<i>Revenue</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
26	2210 MEDICAL AND PUBLIC HEALTH-	43,85,75,000	...	43,85,75,000
	2211 FAMILY WELFARE-	7,54,53,000	...	7,54,53,000
	<i>Total Revenue</i>	51,40,28,000	...	51,40,28,000
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	6,20,00,000	...	6,20,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE-	12,50,000	...	12,50,000
	<i>Total Capital</i>	6,32,50,000	...	6,32,50,000
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	23,55,25,000	...	23,55,25,000
	2216 HOUSING-	8,25,000	...	8,25,000
	<i>Total Revenue</i>	23,63,50,000	...	23,63,50,000
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	23,38,50,000	...	23,38,50,000
	4216 CAPITAL OUTLAY ON HOUSING-	52,50,000	...	52,50,000
	<i>Total Capital</i>	23,91,00,000	...	23,91,00,000
28	<i>Revenue</i>			
	2216 HOUSING-	3,02,00,750	...	3,02,00,750
	<i>Total Revenue</i>	3,02,00,750	...	3,02,00,750
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	23,72,500	...	23,72,500
	6216 LOANS FOR HOUSING	...	...	...
	<i>Total Capital</i>	23,72,500	...	23,72,500
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	13,41,87,500	...	13,41,87,500
	<i>Total Revenue</i>	13,41,87,500	...	13,41,87,500
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	1,37,500	...	1,37,500
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	25,37,25,000	...	25,37,25,000
	6217 LOANS FOR URBAN DEVELOPMENT-	...	...	...
	<i>Total Capital</i>	25,38,62,500	...	25,38,62,500
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	2,33,50,000	...	2,33,50,000
	<i>Total Revenue</i>	2,33,50,000	...	2,33,50,000
31	<i>Revenue</i>			
	2230 LABOUR AND EMPLOYMENT-	4,74,31,000	...	4,74,31,000
	<i>Total Revenue</i>	4,74,31,000	...	4,74,31,000
32	<i>Revenue</i>			
	3456 CIVIL SUPPLIES	2,19,50,000	...	2,19,50,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	2,19,50,000	...	2,19,50,000
	<i>Capital</i>			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	...	...	...
	<i>Total Capital</i>	...	...	...
33	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	...	...	...
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i>			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE-	2,50,000	...	2,50,000
	<i>Total Capital</i>	2,50,000	...	2,50,000
34	<i>Revenue</i>			
	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	12,20,11,750	...	12,20,11,750
	2235 SOCIAL SECURITY AND WELFARE-	11,14,35,250	...	11,14,35,250
	2236 NUTRITION-	25,49,07,000	...	25,49,07,000
	<i>Total Revenue</i>	48,83,54,000	...	48,83,54,000
	<i>Capital</i>			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	3,50,00,000	...	3,50,00,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	<i>Total Capital</i>	3,50,00,000	...	3,50,00,000
35	<i>Revenue</i>			
	2235 SOCIAL SECURITY AND WELFARE-	15,77,000	...	15,77,000
	<i>Total Revenue</i>	15,77,000	...	15,77,000
36	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	65,000	...	65,000
	2235 SOCIAL SECURITY AND WELFARE-	45,36,250	1,63,750	47,00,000
	<i>Total Revenue</i>	46,01,250	1,63,750	47,65,000
37	<i>Revenue</i>			
	2250 OTHER SOCIAL SERVICES	12,500	...	12,500
	<i>Total Revenue</i>	12,500	...	12,500
38	<i>Revenue</i>			
	3451 SECRETARIAT- ECONOMIC SERVICES-	10,31,62,500	...	10,31,62,500
	<i>Total Revenue</i>	10,31,62,500	...	10,31,62,500
39	<i>Revenue</i>			
	2425 CO-OPERATION	4,17,88,500	...	4,17,88,500
	<i>Total Revenue</i>	4,17,88,500	...	4,17,88,500
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO-OPERATION	1,53,21,250	...	1,53,21,250
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	6,25,000	...	6,25,000



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	6425 LOANS FOR COOPERATION-	20,27,500	...	20,27,500
	<i>Total Capital</i>	1,79,73,750	...	1,79,73,750
40	<i>Revenue</i> 2552 NORTH EASTERN AREAS	13,65,25,000	...	13,65,25,000
	<i>Total Revenue</i>	13,65,25,000	...	13,65,25,000
	<i>Capital</i> 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	12,09,25,000	...	12,09,25,000
	<i>Total Capital</i>	12,09,25,000	...	12,09,25,000
41	<i>Revenue</i> 3454 CENSUS,SURVEY AND STATISTICS	2,68,75,000	...	2,68,75,000
	<i>Total Revenue</i>	2,68,75,000	...	2,68,75,000
42	<i>Revenue</i> 2216 HOUSING-	1,00,000	...	1,00,000
	3475 OTHER GENERAL ECONOMIC SERVICES	1,07,00,000	...	1,07,00,000
	<i>Total Revenue</i>	1,08,00,000	...	1,08,00,000
43	<i>Revenue</i> 2216 HOUSING-	30,25,000	...	30,25,000
	2401 CROP HUSBANDRY	47,47,02,500	2,50,000	47,49,52,500
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,17,25,000	...	1,17,25,000
	2435 OTHER AGRICULTURAL PROGRAMMES	84,50,000	...	84,50,000
	2702 MINOR IRRIGATION	7,40,00,000	...	7,40,00,000
	<i>Total Revenue</i>	57,19,02,500	2,50,000	57,21,52,500
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING-	10,00,000	...	10,00,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	2,68,75,000	...	2,68,75,000
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	3,75,000	...	3,75,000
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	20,08,75,000	...	20,08,75,000
	<i>Total Capital</i>	22,91,25,000	...	22,91,25,000
44	<i>Revenue</i> 2701 -MEDIUM IRRIGATION.	...	...	...
	2711 FLOOD CONTROL AND DRAINAGE	19,25,000	...	19,25,000
	<i>Total Revenue</i>	19,25,000	...	19,25,000
	<i>Capital</i> 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	12,50,000	...	12,50,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	87,50,000	...	87,50,000
	<i>Total Capital</i>	1,00,00,000	...	1,00,00,000
45	<i>Revenue</i> 2216 HOUSING-	12,50,000	...	12,50,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2402 SOIL AND WATER CONSERVATION	29,97,89,000	...	29,97,89,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	7,30,000	...	7,30,000
	<i>Total Revenue</i>	30,17,69,000	...	30,17,69,000
46	<i>Revenue</i> 2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	5,65,67,500	...	5,65,67,500
	<i>Total Revenue</i>	5,65,67,500	...	5,65,67,500
47	<i>Revenue</i> 2216 HOUSING-	36,48,750	...	36,48,750
	2403 ANIMAL HUSBANDRY-	14,59,28,500	...	14,59,28,500
	2415 AGRICULTURAL RESEARCH AND EDUCATION	40,85,250	...	40,85,250
	<i>Total Revenue</i>	15,36,62,500	...	15,36,62,500
48	<i>Revenue</i> 2216 HOUSING-	3,86,487	...	3,86,488
	2404 DAIRY DEVELOPMENT	2,68,38,512	...	2,68,38,513
	<i>Total Revenue</i>	2,72,25,000	...	2,72,25,000
49	<i>Revenue</i> 2216 HOUSING-	2,75,000	...	2,75,000
	2405 FISHERIES	4,19,76,000	...	4,19,76,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	13,00,000	...	13,00,000
	<i>Total Revenue</i>	4,35,51,000	...	4,35,51,000
	<i>Capital</i> 4216 CAPITAL OUTLAY ON HOUSING-	2,50,000	...	2,50,000
	4405 CAPITAL OUTLAY ON FISHERIES	5,00,000	...	5,00,000
	<i>Total Capital</i>	7,50,000	...	7,50,000
50	<i>Revenue</i> 2406 FORESTRY AND WILDLIFE	24,29,75,000	...	24,29,75,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	49,36,500	...	49,36,500
	<i>Total Revenue</i>	24,79,11,500	...	24,79,11,500
	<i>Capital</i> 4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	1,83,00,000	...	1,83,00,000
	<i>Total Capital</i>	1,83,00,000	...	1,83,00,000
51	<i>Revenue</i> 2216 HOUSING-	13,75,000	...	13,75,000
	2401 CROP HUSBANDRY	52,50,000	...	52,50,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	99,50,000	...	99,50,000
	2505 RURAL EMPLOYMENT.	8,12,50,000	...	8,12,50,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	35,87,25,000	...	35,87,25,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	45,65,50,000	...	45,65,50,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	3,00,000	...	3,00,000
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	7,50,000	...	7,50,000
	<i>Total Capital</i>	10,50,000	...	10,50,000
52	<i>Revenue</i>			
	2852 INDUSTRIES	1,37,20,000	...	1,37,20,000
	<i>Total Revenue</i>	1,37,20,000	...	1,37,20,000
	<i>Capital</i>			
	4854 CAPITAL OUTLAY ON CEMENT	3,25,00,000	...	3,25,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.	67,00,000	...	67,00,000
	6885 Other Loans to Industries and Minerals	...	...	...
	<i>Total Capital</i>	3,92,00,000	...	3,92,00,000
53	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	7,12,65,000	...	7,12,65,000
	<i>Total Revenue</i>	7,12,65,000	...	7,12,65,000
	<i>Capital</i>			
	4851 Capital Outlay on Village and Small Industries.	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	<i>Total Capital</i>	...	...	...
54	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	5,49,60,000	...	5,49,60,000
	<i>Total Revenue</i>	5,49,60,000	...	5,49,60,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4851 Capital Outlay on Village and Small Industries.	18,95,000	...	18,95,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	<i>Total Capital</i>	18,95,000	...	18,95,000
55	<i>Revenue</i>			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	7,22,74,500	...	7,22,74,500
	<i>Total Revenue</i>	7,22,74,500	...	7,22,74,500
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	3,50,500	...	3,50,500
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL	...	...	...
	<i>Total Capital</i>	3,50,500	...	3,50,500
56	<i>Revenue</i>			
	3054 ROADS AND BRIDGES	27,11,99,500	...	27,11,99,500
	<i>Total Revenue</i>	27,11,99,500	...	27,11,99,500

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Capital</i> 5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	50,55,62,000	...	50,55,62,000
	<i>Total Capital</i>	50,55,62,000	...	50,55,62,000
57	<i>Revenue</i> 3452 TOURISM	3,04,00,000	...	3,04,00,000
	<i>Total Revenue</i>	3,04,00,000	...	3,04,00,000
	<i>Capital</i> 4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	5,50,000	...	5,50,000
	7452 Loans for Tourism.	87,50,000	...	87,50,000
	<i>Total Capital</i>	93,00,000	...	93,00,000
58	<i>Revenue</i> 3606 AID MATERIALS AND EQUIPMENTS-	...	...	...
	<i>Total Revenue</i>	...	...	...
59	<i>Capital</i> 5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS	...	...	...
	<i>Total Capital</i>	...	...	...
	<i>Capital</i> 6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	39,45,87,500	39,45,87,500
	<i>Total Capital</i>	...	39,45,87,500	39,45,87,500
	<i>Capital</i> 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	5,48,75,250	5,48,75,250
	<i>Total Capital</i>	...	5,48,75,250	5,48,75,250
60	<i>Capital</i> 7610 LOANS TO GOVERNMENT SERVANTS ETC..	1,60,00,000	...	1,60,00,000
	<i>Total Capital</i>	1,60,00,000	...	1,60,00,000
61	<i>Capital</i> 7615 MISCELLANEOUS LOANS	...	...	...
	<i>Total Capital</i>	...	...	...
62	<i>Capital</i> 7810 INTER-STATE SETTLEMENT	...	...	...
	<i>Total Capital</i>	...	...	...
63	<i>Capital</i> 7999 APPROPRIATION TO THE CONTINGENCY FUND	...	...	...
	<i>Total Capital</i>	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
TOTAL		1124,31,79,250	118,24,37,000	1242,56,16,250

L. M. SANGMA,  
Secretary to the Government of Meghalaya,  
Law (B) Department.

The 7th April, 2010.

**No.LL(B)8/2010/65.**—The Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Act, 2010 (Act No. 3 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 3 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

**THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AUTONOMOUS DISTRICTS)  
(AMENDMENT) ACT, 2010.**

**AN**

**ACT**

to amend the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court vide its order dt. 6-1-2010 in matter of PIL No. 50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

**Short title and commencement.** 1. (1) This Act may be called the Meghalaya Maintenance of Public Order (Autonomous District) (Amendment) Act, 2010.

(2) It shall be deemed to come into force from 24<sup>th</sup> February, 2010.

**Insertion of new  
section 8A to  
Act XVI of 1953.**

2. In the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya), after the existing section 8, the following new section 8A, shall be inserted, namely, -

“Breach of  
public order,  
penalty

“8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.

**L. M. SANGMA,**  
Secretary to the Government of Meghalaya,  
Law (B) Department.



The 7th April, 2010.

**No.LL(B)8/2010/68.**—The Meghalaya Maintenance of Public Order (Amendment) Act, 2010 (Act No. 4 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 4 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

**THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ACT, 2010.**

**AN**

**ACT**

to amend the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court vide its order dt. 6-1-2010 in matter of PIL No. 50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

**Short title and commencement.**

1. (1) This Act may be called the Meghalaya Maintenance of Public Order (Amendment) Act, 2010.

(2) It shall be deemed to come into force from 24<sup>th</sup> February, 2010.

**Insertion of new  
section 6A to  
Act V of 1947.**

2. In the Meghalaya Maintenance of Public Order (Assam Act V of 1947 as adapted by Meghalaya), after the existing section 6 the following new section 6A, shall be inserted, namely, -

“Breach of  
public order,  
penalty

“6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.

**L. M. SANGMA,**  
Secretary to the Government of Meghalaya,  
Law (B) Department.

The 7th April, 2010.

**No.LL(B)148/85/346.**—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2010 (Act No. 5 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES (AMENDMENT)  
ACT, 2010.**

**AN**

**ACT**

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

**Short title and commencement.**

1. (1) This Act may be called the Meghalaya Legislator's Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on and from 1<sup>st</sup> April, 2008.

**Amendment of Act 2 of 1972.**

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 -

(i) in section 2, for the words "rupees fourteen thousand six hundred" and "rupees thirteen thousand seven hundred and fifty", the words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty" shall respectively be substituted; and

(ii) for the existing section 2A, the following shall be substituted, namely;

**Substitution of section 2A.**

"Constituency allowance

2A. The Speaker and the Deputy Speaker shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

**Amendment of Act 4 of 1972.**

3. In the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 -

(A) In section 2 -

(i) in clause (a), for the words "rupees fifteen thousand", the words "rupees fifty thousand" shall be substituted;

(ii) in clause (b), for the words "rupees fourteen thousand six hundred", the words "rupees forty nine thousand six hundred" shall be substituted;

(iii) in clause (c), for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty", shall be substituted;

(iv) in clause (d), for the words "rupees thirteen thousand seven hundred and fifty" the words "rupees forty eight thousand seven hundred and fifty" shall be substituted; and

- (v) in clause (c), for the words "rupees thirteen thousand five hundred", the words "rupees forty eight thousand five hundred" shall be substituted.

(B) For the existing sub-section 2A, the following, shall be substituted, namely, -

**Substitution of section 2A.**

**"Constituency allowance**

2A. The Chief Minister, the Deputy Chief Minister, the Minister, the Minister of State and the Deputy Minister shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

**Amendment of Act 8 of 1972.**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 -

- (a) in section 3, for the words "rupees three thousand", the words "rupees five thousand" shall be substituted;

(b) in section 4, -

- (i) in clause (a), for the words "rupees three thousand", the words "rupees fifteen thousand" shall be substituted;
- (ii) in clause (b), for the words "rupees fifty", the words "rupees two hundred" shall be substituted;
- (iii) in clause (d), for the words "rupees two hundred", the words "rupees two thousand" shall be substituted;
- (iv) in clause (e) for the words "rupees three hundred" the words "rupees three thousand" shall be substituted;

- (v) for the existing clause (ee), the following shall be substituted, namely, -

**"Constituency allowance**

(ee). The Member of the Meghalaya Legislative Assembly shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

- (vi) in clause (f), for the words "rupees three thousand five hundred", the words "rupees ten thousand" shall be substituted;

- (c) in section 5A, for the words "rupees three thousand", the words "rupees six thousand" shall be substituted;

- (d) in section 6A, in sub-section (2), for the words "rupees two thousand", the words "rupees seven thousand" shall be substituted;

**Amendment of Act 6 of 1983.**

5. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983 –

(a) in section 3, for the words “rupees fourteen thousand two hundred and fifty”, the words “rupees forty nine thousand two hundred and fifty” shall be substituted;

(b) for the existing sub-section 3A, the following shall be substituted, namely, -

**Substitution of section 3A.**

“Constituency allowance

3A. The Leader of Opposition shall be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum”

**Amendment of Act 9 of 2005.**

6. In the Meghalaya Parliamentary Secretary (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005, after section 6, the following new section 6A shall be added namely, -

**Insertion of new section 6A**

“Constituency allowance”

“6A. The Parliamentary Secretary shall each be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum”

**Repeal and Savings.**

7. (1) The Meghalaya Legislators’ Salaries and Allowances Amendment Ordinance 2009 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the corresponding provisions of the Ordinance so repealed, shall be deemed to have done or taken under the provisions of this Act.

**L. M. SANGMA,**  
Secretary to the Government of Meghalaya,  
Law (B) Department.

The 22nd June, 2010.

**No.LL(B)62/2004/179.**—The Meghalaya Appropriation (No.II) Act, 2010 (Act No. 6 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 6 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 21st June, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 22nd June, 2010.



**THE MEGHALAYA APPROPRIATION (NO.II)**

**2010**

*(As passed by the Assembly)*

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year ending on the thirty first day of March, 2011

Be it enacted by the Legislature of the State of Meghalaya in the Sixty first Year of the Republic of India as follows :-

Short title and  
Commencement

1. i. This Act may be called the  
Meghalaya Appropriation (No.II)  
Act, 2010.

ii. It shall be deemed to have come  
into force on the first day of  
April, 2010

Withdrawal of  
**Rs.4970,24,65,000/-**  
from and out of the  
Consolidated Fund of  
Meghalaya for the  
financial year 2010-  
2011.

2. From and out of the Consolidated  
fund of Meghalaya there may  
be paid and applied sums not  
exceeding those specified in Column  
(3) of the Schedule amounting in  
the aggregate inclusive of sums  
specified in column (3) of  
the schedule to the Meghalaya  
Appropriation (Vote-on-Account) Act,  
2010 to the sum of  
**Rs.4970,24,65,000/- (Rupees four  
thousand nine hundred seventy  
crore twenty four lakh sixty five  
thousand)** only towards defraying  
the several charges which will  
come in course of payment during  
the financial year ending on  
the thirty first day of March,  
2011 in respect of the services  
specified in Column (2) of the  
Schedule.

Appropriation

3. The sums authorised to be withdrawn  
from and out of the Consolidated  
Fund of Meghalaya by this Act, shall  
be appropriated for the services and  
purposes expressed in the Schedule  
in relation to the said year.

Schedule (See Section 2 & 3)				
(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
01	<i>Revenue</i>			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	26,40,66,000	87,60,000	27,28,26,000
	2058 STATIONERY AND PRINTING--	1,78,00,000	...	1,78,00,000
	<i>Total Revenue</i>	28,18,66,000	87,60,000	29,06,26,000
	<i>Capital</i>			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	50,00,000	...	50,00,000
	<i>Total Capital</i>	50,00,000	...	50,00,000
02	<i>Revenue</i>			
	2012 GOVERNOR	3,50,000	4,85,50,000	4,89,00,000
	<i>Total Revenue</i>	3,50,000	4,85,50,000	4,89,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING--	...	...	...
	<i>Total Capital</i>	...	...	...
03	<i>Revenue</i>			
	2013 COUNCIL OF MINISTERS--	8,24,00,000	...	8,24,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	...	...	...
	<i>Total Revenue</i>	8,24,00,000	...	8,24,00,000
04	<i>Revenue</i>			
	2014 ADMINISTRATION OF JUSTICE-	7,28,67,000	2,71,33,000	10,00,00,000
	<i>Total Revenue</i>	7,28,67,000	2,71,33,000	10,00,00,000
05	<i>Revenue</i>			
	2015 ELECTIONS	13,98,18,000	...	13,98,18,000
	<i>Total Revenue</i>	13,98,18,000	...	13,98,18,000
06	<i>Revenue</i>			
	2029 LAND REVENUE	8,81,00,000	...	8,81,00,000
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	16,15,00,000	...	16,15,00,000
	2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	3475 OTHER GENERAL ECONOMIC SERVICES	...	...	...
	<i>Total Revenue</i>	24,96,50,000	...	24,96,50,000
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	6401 LOANS FOR CROP HUSBANDRY	...	...	...
	<i>Total Capital</i>	...	...	...
07	<i>Revenue</i> 2030 STAMPS AND REGISTRATION-	1,39,00,000	...	1,39,00,000
	<i>Total Revenue</i>	1,39,00,000	...	1,39,00,000
08	<i>Revenue</i> 2039 STATE EXCISE-	13,26,05,000	...	13,26,05,000
	<i>Total Revenue</i>	13,26,05,000	...	13,26,05,000
09	<i>Revenue</i> 2040 TAXES ON SALES, TRADE ETC.	10,31,00,000	...	10,31,00,000
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	4,00,000	...	4,00,000
	<i>Total Revenue</i>	10,35,00,000	...	10,35,00,000
10	<i>Revenue</i> 2041 TAXES ON VEHICLES	10,50,00,000	...	10,50,00,000
	2070 OTHER ADMINISTRATIVE SERVICES	12,61,00,000	...	12,61,00,000
	3055 ROAD TRANSPORT	...	...	...
	<i>Total Revenue</i>	23,11,00,000	...	23,11,00,000
	<i>Capital</i> 5053 CAPITAL OUTLAY ON CIVIL AVIATION	40,00,000	...	40,00,000
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	5,25,00,000	...	5,25,00,000
	<i>Total Capital</i>	5,65,00,000	...	5,65,00,000
11	<i>Revenue</i> 2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	92,00,000	...	92,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	1,70,00,000	...	1,70,00,000
	2801 POWER	280,40,90,000	...	280,40,90,000
	2810 NEW AND RENEWABLE ENERGY	2,40,00,000	...	2,40,00,000
	<i>Total Revenue</i>	285,42,90,000	...	285,42,90,000
	<i>Capital</i> 4801 CAPITAL OUTLAY ON POWER PROJECTS	...	...	...
	6801 LOANS FOR POWER PROJECTS	23,77,10,000	...	23,77,10,000
	<i>Total Capital</i>	23,77,10,000	...	23,77,10,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
12	<i>Revenue</i> 2047 OTHER FISCAL SERVICES-	35,85,000	...	35,85,000
	<i>Total Revenue</i>	35,85,000	...	35,85,000
	<i>Revenue</i> 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	...	15,63,00,000	15,63,00,000
	<i>Total Revenue</i>	...	15,63,00,000	15,63,00,000
	<i>Revenue</i> 2049 INTEREST PAYMENTS	...	266,56,94,000	266,56,94,000
	<i>Total Revenue</i>	...	266,56,94,000	266,56,94,000
	<i>Revenue</i> 2051 PUBLIC SERVICE COMMISSION	...	2,22,00,000	2,22,00,000
	<i>Total Revenue</i>	...	2,22,00,000	2,22,00,000
13	<i>Revenue</i> 2052 SECRETARIAT- GENERAL SERVICES	56,09,00,000	...	56,09,00,000
	2251 SECRETARIAT- SOCIAL SERVICES	6,92,00,000	...	6,92,00,000
	3451 SECRETARIAT- ECONOMIC SERVICES-	17,61,50,000	...	17,61,50,000
	<i>Total Revenue</i>	80,62,50,000	...	80,62,50,000
	<i>Capital</i> 5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES	...	...	...
	<i>Total Capital</i>	...	...	...
14	<i>Revenue</i> 2053 DISTRICT ADMINISTRATION	18,19,00,000	...	18,19,00,000
	<i>Total Revenue</i>	18,19,00,000	...	18,19,00,000
15	<i>Revenue</i> 2054 TREASURY AND ACCOUNTS ADMINISTRATION-	16,25,00,000	...	16,25,00,000
	<i>Total Revenue</i>	16,25,00,000	...	16,25,00,000
16	<i>Revenue</i> 2055 POLICE.	226,50,60,000	10,00,000	226,60,60,000
	2070 OTHER ADMINISTRATIVE SERVICES	21,57,24,000	5,000	21,57,29,000
	2216 HOUSING-	1,55,00,000	...	1,55,00,000
	<i>Total Revenue</i>	249,62,84,000	10,05,000	249,72,89,000
	<i>Capital</i>			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	4055 CAPITAL OUTLAY ON POLICE	12,50,00,000	...	12,50,00,000
	<i>Total Capital</i>	12,50,00,000	...	12,50,00,000
17	<i>Revenue</i> 2056 JAILS.	9,20,00,000	...	9,20,00,000
	<i>Total Revenue</i>	9,20,00,000	...	9,20,00,000
18	<i>Revenue</i> 2058 STATIONERY AND PRINTING--	16,70,72,000	...	16,70,72,000
	<i>Total Revenue</i>	16,70,72,000	...	16,70,72,000
	<i>Capital</i> 4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	65,00,000	...	65,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	<i>Total Capital</i>	65,00,000	...	65,00,000
19	<i>Revenue</i> 2052 SECRETARIAT- GENERAL SERVICES	3,61,00,000	...	3,61,00,000
	2059 PUBLIC WORKS	141,36,52,000	6,00,000	141,42,52,000
	2216 HOUSING-	5,58,00,000	...	5,58,00,000
	<i>Total Revenue</i>	150,55,52,000	6,00,000	150,61,52,000
	<i>Capital</i> 4059 CAPITAL OUTLAY ON PUBLIC WORKS.	52,93,76,000	...	52,93,76,000
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	3,08,00,000	...	3,08,00,000
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	...	...	...
	4216 CAPITAL OUTLAY ON HOUSING-	3,79,00,000	...	3,79,00,000
	<i>Total Capital</i>	59,80,76,000	...	59,80,76,000
20	<i>Revenue</i> 2070 OTHER ADMINISTRATIVE SERVICES	25,15,00,000	...	25,15,00,000
	<i>Total Revenue</i>	25,15,00,000	...	25,15,00,000
	<i>Capital</i> 4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	<i>Total Capital</i>	...	...	...
21	<i>Revenue</i> 2075 MISCELLANEOUS GENERAL SERVICES	40,000	...	40,000
	2202 GENERAL EDUCATION-	830,41,63,000	...	830,41,63,000
	2203 TECHNICAL EDUCATION	13,43,00,000	...	13,43,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2204 SPORT AND YOUTH SERVICES -	22,88,00,000	...	22,88,00,000
	2205 ART AND CULTURE-	19,30,70,000	...	19,30,70,000
	3425 OTHER SCIENTIFIC RESEARCH-	41,00,000	...	41,00,000
	3454 CENSUS,SURVEY AND STATISTICS	69,00,000	...	69,00,000
	<i>Total Revenue</i>	887,13,73,000	...	887,13,73,000
	<i>Capital</i>			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	...	...	...
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE	...	...	...
	<i>Total Capital</i>	...	...	...
22	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	10,90,00,000	...	10,90,00,000
	2216 HOUSING-	4,71,00,000	...	4,71,00,000
	<i>Total Revenue</i>	15,61,00,000	...	15,61,00,000
23	<i>Revenue</i>			
	2070 OTHER ADMINISTRATIVE SERVICES	2,13,00,000	...	2,13,00,000
	<i>Total Revenue</i>	2,13,00,000	...	2,13,00,000
24	<i>Revenue</i>			
	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	201,65,00,000	...	201,65,00,000
	<i>Total Revenue</i>	201,65,00,000	...	201,65,00,000
25	<i>Revenue</i>			
	2075 MISCELLANEOUS GENERAL SERVICES	83,00,000	...	83,00,000
	<i>Total Revenue</i>	83,00,000	...	83,00,000
26	<i>Revenue</i>			
	2210 MEDICAL AND PUBLIC HEALTH-	175,43,00,000	...	175,43,00,000
	2211 FAMILY WELFARE-	30,18,12,000	...	30,18,12,000
	<i>Total Revenue</i>	205,61,12,000	...	205,61,12,000
	<i>Capital</i>			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	24,80,00,000	...	24,80,00,000
	4211 CAPITAL OUTLAY ON FAMILY WELFARE-	50,00,000	...	50,00,000
	<i>Total Capital</i>	25,30,00,000	...	25,30,00,000
27	<i>Revenue</i>			
	2215 WATER SUPPLY AND SANITATION	94,21,00,000	...	94,21,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2216 HOUSING-	33,00,000	...	33,00,000
	<i>Total Revenue</i>	94,54,00,000	...	94,54,00,000
	<i>Capital</i>			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	93,54,00,000	...	93,54,00,000
	4216 CAPITAL OUTLAY ON HOUSING-	2,10,00,000	...	2,10,00,000
	<i>Total Capital</i>	95,64,00,000	...	95,64,00,000
28	<i>Revenue</i>			
	2216 HOUSING-	12,08,03,000	...	12,08,03,000
	<i>Total Revenue</i>	12,08,03,000	...	12,08,03,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	94,90,000	...	94,90,000
	6216 LOANS FOR HOUSING	...	...	...
	<i>Total Capital</i>	94,90,000	...	94,90,000
29	<i>Revenue</i>			
	2217 URBAN DEVELOPMENT	53,67,50,000	...	53,67,50,000
	<i>Total Revenue</i>	53,67,50,000	...	53,67,50,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	5,50,000	...	5,50,000
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	101,49,00,000	...	101,49,00,000
	6217 LOANS FOR URBAN DEVELOPMENT-	...	...	...
	<i>Total Capital</i>	101,54,50,000	...	101,54,50,000
30	<i>Revenue</i>			
	2220 INFORMATION AND PUBLICITY	9,34,00,000	...	9,34,00,000
	<i>Total Revenue</i>	9,34,00,000	...	9,34,00,000
31	<i>Revenue</i>			
	2230 LABOUR AND EMPLOYMENT-	18,97,24,000	...	18,97,24,000
	<i>Total Revenue</i>	18,97,24,000	...	18,97,24,000
32	<i>Revenue</i>			
	3456 CIVIL SUPPLIES	8,78,00,000	...	8,78,00,000
	<i>Total Revenue</i>	8,78,00,000	...	8,78,00,000
	<i>Capital</i>			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Capital</i>	...	...	...
33	<i>Revenue</i> 2235 SOCIAL SECURITY AND WELFARE-	...	...	...
	<i>Total Revenue</i>	...	...	...
	<i>Capital</i> 6235 -LOANS FOR SOCIAL SECURITY AND WELFARE-	10,00,000	...	10,00,000
	<i>Total Capital</i>	10,00,000	...	10,00,000
34	<i>Revenue</i> 2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	48,80,47,000	...	48,80,47,000
	2235 SOCIAL SECURITY AND WELFARE-	44,57,41,000	...	44,57,41,000
	2236 NUTRITION-	101,96,28,000	...	101,96,28,000
	<i>Total Revenue</i>	195,34,16,000	...	195,34,16,000
	<i>Capital</i> 4235 CAPITAL OUTLAY ON SOCIAL SECURITY AND WELFARE	14,00,00,000	...	14,00,00,000
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.	...	...	...
	<i>Total Capital</i>	14,00,00,000	...	14,00,00,000
35	<i>Revenue</i> 2235 SOCIAL SECURITY AND WELFARE-	63,08,000	...	63,08,000
	<i>Total Revenue</i>	63,08,000	...	63,08,000
36	<i>Revenue</i> 2075 MISCELLANEOUS GENERAL SERVICES	2,60,000	...	2,60,000
	2235 SOCIAL SECURITY AND WELFARE-	1,81,45,000	6,55,000	1,88,00,000
	<i>Total Revenue</i>	1,84,05,000	6,55,000	1,90,60,000
37	<i>Revenue</i> 2250 OTHER SOCIAL SERVICES	50,000	...	50,000
	<i>Total Revenue</i>	50,000	...	50,000
38	<i>Revenue</i> 3451 SECRETARIAT- ECONOMIC SERVICES-	41,26,50,000	...	41,26,50,000
	<i>Total Revenue</i>	41,26,50,000	...	41,26,50,000
39	<i>Revenue</i> 2425 CO-OPERATION	16,71,54,000	...	16,71,54,000
	<i>Total Revenue</i>	16,71,54,000	...	16,71,54,000



(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Capital</i>			
	4425 CAPITAL OUTLAY ON CO-OPERATION	6,12,85,000	...	6,12,85,000
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURE PROGRAMMES	25,00,000	...	25,00,000
	6425 LOANS FOR COOPERATION-	81,10,000	...	81,10,000
	<i>Total Capital</i>	7,18,95,000	...	7,18,95,000
40	<i>Revenue</i>			
	2552 NORTH EASTERN AREAS	54,61,00,000	...	54,61,00,000
	<i>Total Revenue</i>	54,61,00,000	...	54,61,00,000
	<i>Capital</i>			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	48,37,00,000	...	48,37,00,000
	<i>Total Capital</i>	48,37,00,000	...	48,37,00,000
41	<i>Revenue</i>			
	3454 CENSUS,SURVEY AND STATISTICS	10,75,00,000	...	10,75,00,000
	<i>Total Revenue</i>	10,75,00,000	...	10,75,00,000
42	<i>Revenue</i>			
	2216 HOUSING-	4,00,000	...	4,00,000
	3475 OTHER GENERAL ECONOMIC SERVICES	4,28,00,000	...	4,28,00,000
	<i>Total Revenue</i>	4,32,00,000	...	4,32,00,000
43	<i>Revenue</i>			
	2216 HOUSING-	1,21,00,000	...	1,21,00,000
	2401 CROP HUSBANDRY	189,88,10,000	10,00,000	189,98,10,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,69,00,000	...	4,69,00,000
	2435 OTHER AGRICULTURAL PROGRAMMES	3,38,00,000	...	3,38,00,000
	2702 MINOR IRRIGATION	29,60,00,000	...	29,60,00,000
	<i>Total Revenue</i>	228,76,10,000	10,00,000	228,86,10,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	40,00,000	...	40,00,000
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY	10,75,00,000	...	10,75,00,000
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	15,00,000	...	15,00,000
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	80,35,00,000	...	80,35,00,000
	<i>Total Capital</i>	91,65,00,000	...	91,65,00,000
44	<i>Revenue</i>			
	2701 -MEDIUM IRRIGATION.	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	2711 FLOOD CONTROL AND DRAINAGE	77,00,000	...	77,00,000
	<i>Total Revenue</i>	77,00,000	...	77,00,000
	<i>Capital</i>			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	50,00,000	...	50,00,000
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	3,50,00,000	...	3,50,00,000
	<i>Total Capital</i>	4,00,00,000	...	4,00,00,000
45	<i>Revenue</i>			
	2216 HOUSING-	50,00,000	...	50,00,000
	2402 SOIL AND WATER CONSERVATION	119,91,56,000	...	119,91,56,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	29,20,000	...	29,20,000
	<i>Total Revenue</i>	120,70,76,000	...	120,70,76,000
46	<i>Revenue</i>			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	22,62,70,000	...	22,62,70,000
	<i>Total Revenue</i>	22,62,70,000	...	22,62,70,000
47	<i>Revenue</i>			
	2216 HOUSING-	1,45,95,000	...	1,45,95,000
	2403 ANIMAL HUSBANDRY-	58,37,14,000	...	58,37,14,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,63,41,000	...	1,63,41,000
	<i>Total Revenue</i>	61,46,50,000	...	61,46,50,000
48	<i>Revenue</i>			
	2216 HOUSING-	15,45,950	...	15,45,950
	2404 DAIRY DEVELOPMENT	10,73,54,050	...	10,73,54,050
	<i>Total Revenue</i>	10,89,00,000	...	10,89,00,000
49	<i>Revenue</i>			
	2216 HOUSING-	11,00,000	...	11,00,000
	2405 FISHERIES	16,79,04,000	...	16,79,04,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	52,00,000	...	52,00,000
	<i>Total Revenue</i>	17,42,04,000	...	17,42,04,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	10,00,000	...	10,00,000
	4405 CAPITAL OUTLAY ON FISHERIES	20,00,000	...	20,00,000
	<i>Total Capital</i>	30,00,000	...	30,00,000

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
50	<i>Revenue</i>			
	2406 FORESTRY AND WILDLIFE	97,19,00,000	...	97,19,00,000
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,97,46,000	...	1,97,46,000
	<i>Total Revenue</i>	99,16,46,000	...	99,16,46,000
	<i>Capital</i>			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	7,32,00,000	...	7,32,00,000
	<i>Total Capital</i>	7,32,00,000	...	7,32,00,000
51	<i>Revenue</i>			
	2216 HOUSING-	55,00,000	...	55,00,000
	2401 CROP HUSBANDRY	2,10,00,000	...	2,10,00,000
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	3,98,00,000	...	3,98,00,000
	2505 RURAL EMPLOYMENT.	32,50,00,000	...	32,50,00,000
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	143,49,00,000	...	143,49,00,000
	<i>Total Revenue</i>	182,62,00,000	...	182,62,00,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	12,00,000	...	12,00,000
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	30,00,000	...	30,00,000
	<i>Total Capital</i>	42,00,000	...	42,00,000
52	<i>Revenue</i>			
	2852 INDUSTRIES	5,48,80,000	...	5,48,80,000
	<i>Total Revenue</i>	5,48,80,000	...	5,48,80,000
	<i>Capital</i>			
	4854 CAPITAL OUTLAY ON CEMENT	13,00,00,000	...	13,00,00,000
	4885 CAPITAL OUTLAY ON INDUSTRIES AND MINERALS.	2,68,00,000	...	2,68,00,000
	6885 Other Loans to Industries and Minerals	...	...	...
	<i>Total Capital</i>	15,68,00,000	...	15,68,00,000
53	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	28,50,60,000	...	28,50,60,000
	<i>Total Revenue</i>	28,50,60,000	...	28,50,60,000
	<i>Capital</i>			
	4851 Capital Outlay on Village and Small Industries.	...	...	...
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Capital</i>	...	...	...
54	<i>Revenue</i>			
	2851 VILLAGE AND SMALL INDUSTRIES-	21,98,40,000	...	21,98,40,000
	<i>Total Revenue</i>	21,98,40,000	...	21,98,40,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	...	...	...
	4851 Capital Outlay on Village and Small Industries.	75,80,000	...	75,80,000
	6851 LOANS FOR VILLAGE AND SMALL INDUSTRIES	...	...	...
	<i>Total Capital</i>	75,80,000	...	75,80,000
55	<i>Revenue</i>			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	28,90,98,000	...	28,90,98,000
	<i>Total Revenue</i>	28,90,98,000	...	28,90,98,000
	<i>Capital</i>			
	4216 CAPITAL OUTLAY ON HOUSING-	14,02,000	...	14,02,000
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL	...	...	...
	<i>Total Capital</i>	14,02,000	...	14,02,000
56	<i>Revenue</i>			
	3054 ROADS AND BRIDGES	108,47,98,000	...	108,47,98,000
	<i>Total Revenue</i>	108,47,98,000	...	108,47,98,000
	<i>Capital</i>			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	202,22,48,000	...	202,22,48,000
	<i>Total Capital</i>	202,22,48,000	...	202,22,48,000
57	<i>Revenue</i>			
	3452 TOURISM	12,16,00,000	...	12,16,00,000
	<i>Total Revenue</i>	12,16,00,000	...	12,16,00,000
	<i>Capital</i>			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	...	...	...
	5452 CAPITAL OUTLAY ON TOURISM	22,00,000	...	22,00,000
	7452 Loans for Tourism.	3,50,00,000	...	3,50,00,000
	<i>Total Capital</i>	3,72,00,000	...	3,72,00,000
58	<i>Revenue</i>			
	3606 AID MATERIALS AND EQUIPMENTS-	...	...	...

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs.	Rs.	Rs.
	<i>Total Revenue</i>	...	...	...
59	<i>Capital</i> 5465 INVESTMENT IN GENERAL FINANCIAL AND TRADING INSTITUTIONS	...	...	...
	<i>Total Capital</i>	...	...	...
	<i>Capital</i> 6003 INTERNAL DEBT OF THE STATE GOVERNMENT	...	157,83,50,000	157,83,50,000
	<i>Total Capital</i>	...	157,83,50,000	157,83,50,000
	<i>Capital</i> 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT	...	21,95,01,000	21,95,01,000
	<i>Total Capital</i>	...	21,95,01,000	21,95,01,000
60	<i>Capital</i> 7610 LOANS TO GOVERMENT SERVANTS ETC..	6,40,00,000	...	6,40,00,000
	<i>Total Capital</i>	6,40,00,000	...	6,40,00,000
61	<i>Capital</i> 7615 MISCELLANEOUS LOANS	...	...	...
	<i>Total Capital</i>	...	...	...
62	<i>Capital</i> 7810 INTER-STATE SETTLEMENT	...	...	...
	<i>Total Capital</i>	...	...	...
63	<i>Capital</i> 7999 APPROPRIATION TO THE CONTINGENCY FUND	...	...	...
	<i>Total Capital</i>	...	...	...
TOTAL		4497,27,17,000	472,97,48,000	4970,24,65,000

**L. M. SANGMA,**  
 Secretary,  
 Government of Meghalaya  
 Law Department.

The 24th February, 2010.

**No.LL(B).8/2001/39.**—The Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Ordinance, 2010 (No.1 of 2010) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 2010.**

As promulgated by the Governor of Meghalaya on the 24th February, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th February, 2010.

**THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AUTONOMOUS DISTRICTS)  
(AMENDMENT) ORDINANCE, 2010.**

**An**

**Ordinance**

to amend the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court *vide* its order dated 6th January, 2010 in matter of PIL No.50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely, -

- |  |  |                                   |  |
|--|--|-----------------------------------|--|
| <b>Short title and Commencement</b>                    | 1. (1) This Ordinance may be called the Meghalaya Maintenance of Public Order (Autonomous District) (Amendment) Ordinance, 2010.<br><br>(2) It shall come into force at once.  |                                   |  |
| <b>Insertion of new section 8A to Act XVI of 1953.</b> | 2. In the Meghalaya Maintenance of Public Order (Autonomous Districts) (Assam Act XVI of 1953 as adapted by Meghalaya), after the existing section 8, the following new section 8A, shall be inserted, namely, -<br><br><table border="0" style="margin-left: 40px;"> <tr> <td style="vertical-align: top; padding-right: 10px;">“Breach of public order, penalty.</td> <td>“8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.</td> </tr> </table> | “Breach of public order, penalty. | “8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”. |
| “Breach of public order, penalty.                      | “8A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.   |                                   |  |

Dated Raj Bhavan,  
Shillong, the 24th February, 2010.

**(R. S. MOOSHAHARY)**  
GOVERNOR OF MEGHALAYA.

Dated Shillong,  
The 24th February, 2010.

**L. M. SANGMA,**  
Secretary,  
to the Government of Meghalaya,  
Law (B) Department, Shillong.

The 24th February, 2010.

**No.LL(B).8/2001/42.**—The Meghalaya Maintenance of Public Order (Amendment) Ordinance, 2010 (No.2 of 2010) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 2 OF 2010.**

As promulgated by the Governor of Meghalaya on the 24th February, 2010.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 24th February, 2010.

**THE MEGHALAYA MAINTENANCE OF PUBLIC ORDER (AMENDMENT) ORDINANCE, 2010.**

**An**

**Ordinance**

to amend the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya).

Whereas, the Hon'ble Gauhati High Court *vide* its order dated 6th January, 2010 in matter of PIL No.50/2005 filed by Mrinal Talukdar Vrs State of Assam & Ors directed the State of Meghalaya to strictly implement the law declared by the Hon'ble Apex Court as reported in 1998 (1) SCC 201 in matter of Communist Party of India (M) Vrs Bharat Kumar & Ors;

Whereas, further the above judgment of the Hon'ble Apex Court declared that any act for ensuring abstention from normal duties by members of public employee, disrupt normal life or does any act being subversive of law and order or destroy public or private property shall be illegal;

Whereas, also the Government of Meghalaya in pursuance of and in compliance with the above order of the Hon'ble Gauhati High Court and the Hon'ble Apex Court decided to implement by amending the Meghalaya Maintenance of Public Order Act (Assam Act V of 1947 as adapted by Meghalaya) and also the Meghalaya Maintenance of Public Order (Autonomous District) Act (Assam Act XVI of 1953 as adapted by Meghalaya);

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely, -



- |  |   |                                   |  |
|--|---|-----------------------------------|--|
| <b>Short title and Commencement</b>                  | 1. (1) This Ordinance may be called the Meghalaya Maintenance of Public Order (Amendment) Ordinance, 2010.<br><br>(2) It shall come into force at once.   |                                   |  |
| <b>Insertion of new section 6A to Act V of 1947.</b> | 2. In the Meghalaya Maintenance of Public Order (Assam Act V of 1947 as adapted by Meghalaya), after the existing section 6, the following new section 6A, shall be inserted, namely, -<br><br><table border="0" style="margin-left: 40px;"> <tr> <td style="vertical-align: top; padding-right: 10px;">“Breach of public order, penalty.</td> <td>“6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.</td> </tr> </table> | “Breach of public order, penalty. | “6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”. |
| “Breach of public order, penalty.                    | “6A Whosoever whether an individual or any organization or any association of persons or group of persons either singly or collectively does/do anything by whatever means any act for causing abstention from normal activities by members of public, employees, disrupts normal life or does any act being subversive of law and order or destroy public or private properties shall be guilty of offence under this Act and shall be punishable with imprisonment for three years and upwards but not more than seven years and also shall be liable to compensate the Government, the public and private citizen for the loss suffered by them”.  |                                   |  |

Dated Raj Bhavan,  
Shillong, the 24th February, 2010.

**(R. S. MOOSHAHARY)**  
GOVERNOR OF MEGHALAYA.

Dated Shillong,  
The 24th February, 2010.

**L. M. SANGMA,**  
Secretary,  
to the Government of Meghalaya,  
Law (B) Department, Shillong.

The 30th June, 2010.

**No.LL(B).87/97/131.**—The Meghalaya Municipal (Amendment) Ordinance, 2010 (No.3 of 2010) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 3 OF 2010**

As promulgated by the Governor of Meghalaya on the 30<sup>th</sup> June, 2010  
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30<sup>th</sup> June, 2010

**THE MEGHALAYA MUNICIPAL (AMENDMENT) ORDINANCE, 2010.**

An  
Ordinance

further to amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya).

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely: -

**Short title and commencement.** 1. (1) This Ordinance may be called the Meghalaya Municipal (Amendment) Ordinance, 2010.

(2) It shall come into force at once.

**Amendment of  
section 11.**

2. In section 11 of the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) (hereinafter referred to as the principal Act), for the existing sub-sections (2) and (3) the following new sub-sections (2) and (3) shall be substituted, namely, -

“(2) Seats of Commissioners in every municipality shall be reserved for scheduled tribes and the number of seats so reserved shall bear, as nearly as practicable, the same proportion to the total number of seats to be filled by direct election as the population of scheduled tribes in the municipal area bears to the total population of the Municipality. The seats so reserved for the scheduled tribes, however shall not be less than  $\frac{4}{5}$ th of the total number of Wards of that Municipality”.

“(3) 33% of the seats of commissioners in every Municipality shall be reserved for the women. The seats so reserved shall be selected from the wards having the highest percentage of women population at the time of conduct of election to the concerned Municipality”.

**Amendment of  
section 26.**

3. In section 26 of the principal Act, -

(a) for the existing sub-section (1), the following new sub-section (1) shall be substituted, namely, -

“(1) Except as otherwise provided in this Act, the term of the elected and appointed Commissioners shall be five years from the date of the date of the first meeting or newly constituted Board after a general election at which a quorum is present under sub-section (4), whichever is later. Election shall be held before the expiry of the term but not earlier than three months before such expiry”.

(b) for the existing sub-section (3), the following new sub-section (3) shall be substituted, namely, -

“(3) the term of five years referred to in sub-section (1) shall be held to include any period which may elapse between the expiry of the said five years and the date of the first meeting of the newly constituted Board at which a quorum is present”.

(c) for the existing sub-section (5), the following new sub-section (5) shall be substituted, namely, -

“(5) If the term of the office of the Commissioner of a Board expires and for any reason the election as provided in sub-section (1) cannot be held, the Board shall be deemed to have been dissolved under section 298 with effect from the date of expiry of the term of the Commissioners and thereafter the provisions of section 299 shall apply to the Board and the Government shall nominate the Commissioners accordingly in conformity with section 11(2) and 11(3). The Government may de-notify any or all the commissioners nominated at any time without giving any reason thereof.

Dated Raj Bhavan,  
Shillong, the 30th June, 2010.

**R. S. MOOSHAHARY,**  
GOVERNOR OF MEGHALAYA.

Dated Shillong,  
The 30th June, 2010.

**L. M. SANGMA,**  
Secretary,  
to the Government of Meghalaya,  
Law (B) Department, Shillong.

The 30th June, 2010.

**No.LL(B).55/2010/5.**—The Meghalaya Municipal Disclosure Ordinance, 2010 (No.4 of 2010) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 4 OF 2010**

As promulgated by the Governor of Meghalaya on the 30<sup>th</sup> June, 2010  
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 30<sup>th</sup> June, 2010

**THE MEGHALAYA MUNICIPAL DISCLOSURE ORDINANCE, 2010.**

**An  
Ordinance**

to provide for transparency and accountability in the functioning of municipalities.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-first Year of the Republic of India the following Ordinance, namely: -

***Short title,  
extent and  
commencement.***

1. (1) This Ordinance may be called the Meghalaya Disclosure Ordinance, 2010.
- (2) It extends to Municipalities as may be notified by the State Government from time to time.
- (3) It shall come into force at once.

**Definitions.**

2. In this context, unless there is anything repugnant in the subject or context: -

- (a) "Ordinance" mean the Meghalaya Municipal Disclosure Ordinance, 2010;
- (b) "Assets" means all immovable assets in the municipality;
- (c) "Municipality" means an institution of self-government constituted under Article 243-Q of the Constitution of India; and
- (d) "State Government" means the Government of the State of Meghalaya.

**Obligation of Municipality.**

3. Every municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and such form which enables the municipality under this Ordinance to disclose the required information as specified in Part-A and Part-B of Appendix to this Ordinance at quarterly intervals.

**Manner of Disclosure.**

4. Manner of Disclosure shall include: -

- (a) newspaper in regional or Hindi and English language;
- (b) internet;
- (c) notice Boards of the municipality;
- (d) ward Officers;
- (e) any other mode, as may be prescribed, by the State Government under this Ordinance, rules and include notification issued from time to time.

**Power to make rules.**

5. (1) the State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Ordinance.

(2) All rule made under this Ordinance by the State Government shall as soon as may be after they are made, be laid before the State Legislature of Meghalaya.

**Power to remove difficulties.**

6. (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the State Government may, by order published in the Official Gazette, make such provision not inconsistent with the provisions of this Ordinance as appeared to it to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of the commencement of this Ordinance.

(2) Every order made under this section shall, as soon as after it is made, be laid before the State Legislature.

Dated Raj Bhavan,  
Shillong, the 30th June, 2010.

**R. S. MOOSHAHARY,**  
GOVERNOR OF MEGHALAYA.

Dated Shillong,  
The 30th June, 2010.

**L. M. SANGMA,**  
Secretary,  
to the Government of Meghalaya,  
Law (B) Department, Shillong.

**APPENDIX**

**Part A**

1. **Particulars of the municipality;**
2. **A statement of the boards, councils, committees and other bodies consisting of two or more person constituted as its part or the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public or the minutes of such meetings are accessible for public;**
3. **A directory of its officers and employees;**
4. **The particulars of officers who grant concession, permits or authorization for each activity;**

## **Part B**

- 1. Audited financial statements of Balance Sheet, Receipts and Expenditures, and Cash Flow on a quarterly basis, within two months of end of each quarter; and statutorily audited financial statements for the full financial year, within three months of the end of the financial year;**
- 2. The service levels being provided for each of the services being undertaken by the municipality;**
- 3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made;**
- 4. Details of subsidy programmes on major services provided or activities performed by the municipality, and manner and criteria of identification of beneficiaries for such programmes;**
- 5. Particulars of the Master plan, City Development Plan or any other plan concerning the development of the municipal area;**
- 6. The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion, and details of contract;**
- 7. The details of the municipal funds i.e., income generated in the previous year by the following:-**
  - (a) Taxes, duties, cess and surcharge, rent from the properties, fees from licenses and permission;**
  - (b) Taxes, duties cess and surcharge, rent from the properties, fees from licenses and permission that remain uncollected and the reasons thereof;**
  - (c) Share of taxes levied by the State Government and transferred to municipality and the grants released to the municipality;**
  - (d) Grants released by the State Government for implementation of the schemes, projects and plans assigned or entrusted to the municipality the nature and extent of utilization;**
  - (e) Money raised through donation or contribution from public or non governmental agencies;**
- 8. Annual budget allocated to each ward.**

**Such other information as maybe prescribed by the State Government undr Part-A or Part-B.**

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